

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 87(ND)/2013  
CA NO.

CORAM:

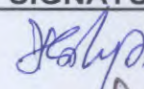
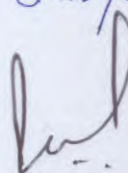
PRESENT: SH. M.K.HANJURA  
Hon'ble Member(J)

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE COMPANY: Horse-Shoe Capital  
V/S  
Shakti Bhog Foods Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DILIPKARNIRANJAN	ADVOCATE	Respondent	
2.	KAMAL SHANKAR	Adv	Petitioner	

**ORDERS**

Learned Counsel for the parties are present. Ld. Counsel for the applicant has filed an application under Rule 11 of the NCLT Rules, 2016 a copy whereof has been provided to the other side. Ld. Counsel representing the other side shall be at liberty to file the reply within a period of two weeks. Re-joinder, if any, may be filed within a period of two weeks thereafter. Reply, if any may be filed in the main Petition within a period of two weeks whereafter no further opportunity shall be given.

List on 07.3.2017.

-59-  
(R. Varadharajan)  
Member (Judicial)

-59-  
(M.K. Hanjura)  
Member (Judicial)